

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8214/2020

(Arising out of impugned final judgment and order dated 30-06-2020 in WP(C) No.11495/2020 passed by the High Court Of Kerala At Ernakulam)

ABDUL AZEEZ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With applns for exemption from filing c/c of impugned judgment, exemption from filing affidavit, intervention application)

Date : 14-08-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHATFor Petitioner(s) Mr. Haris Beeran, Adv.
Ms. Pallavi Pratap, AORFor Respondent(s) Mr. Rupesh Kumar, AOR
Mr. Gaurav Sharma, AOR
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.UPON hearing the counsel the Court made the following
O R D E R

As prayed, list on 24.08.2020.

Pleadings to be completed in the meanwhile.

(B.Parvathi)
Court Master(Anand Prakash)
Court Master